

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER 1526 OF 2002

FRIDAY, THIS THE 3rd DAY OF JANUARY, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Jhallar Prasad,  
s/o Masuria Deen,  
r/o Village Sudhwar,  
Post Office- Faridur Sulem,  
District Kaushambi.

.....Applicant

(By Advocate: Shri O.P. Mishra)

V E R S U S

1. The Union of India,  
through the secretary,  
Ministry of Environment and Forest,  
Government of India, Paryavaran Bhawan,  
C.G.O. Complex, Lodi Road,  
New Delhi.
2. The Director,  
Botanical Survey of India,  
P-8, Brabourne Road,  
Kolkata.
3. The Additional Director,  
Botanical Survey of India, Central Circle,  
10, Chatham Lines, Allahabad-2.
4. Pay and Accounts Officer,  
Botanical Survey of India,  
Kolkata. ....Respondents.

(By Advocate Shri S. Chaturvedi)

O R D E R

Hon'ble Mrs. Meera Chhibber, Member (J)

The grievance of the applicant in this case is that he had retired on superannuation in April, 2002 but till date none of his retiral benefits have been released as he has not been given his provisional pension, thus making entire family starve. The applicant has already given



a representation on 30.09.2002 followed by reminder, which is annexed as Annexure-4 (page-24 of the O.A.) but he has not been even given any reply till date, thus forcing him to file the present O.A.

2. I have heard the counsel and perused the pleadings as well.

3. Counsel for the respondents was seeking time to file reply to the O.A. However, since the applicant has not even been paid the provisional pension, I think no purpose would be served by giving time to the respondents as it would only delay the matter unnecessarily. Accordingly, I am disposing of this O.A. by giving a direction to the respondents to dispose of the representation of applicant within a period of 4 weeks from the date of receipt of copy of this order and to release the pensionary benefits of applicant, if there is no other legal impediment in his way within the above period. In case, there is any legal impediment in the way of applicant, the respondents shall pass a speaking order informing about the same to the applicant but nonetheless release at least the provisional pension within the said 4 weeks.

4. With the above directions, the O.A. is disposed off. No order as to costs.

  
MEMBER (J)

shukla/-